

Deterioration in the quality of coal

***15. SHRI DHARAMCHAND JAIN:**
Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that the quality of coal mine has deteriorated; and

(b) if so, what are the reasons for such deterioration?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b) In some areas the quality of coal, which is a natural endowment, encountered during mining operations is inferior. In view of the higher volume of coal production, it becomes necessary to use this type of coal also. The quality is sought to be improved by washing and other methods of beneficiation which are under study by the Coal Companies. Coal India has been instructed to intensify quality control measures.

Removal of ban for A.I.R./T.V. talks

***16. SHRI BISHAMBHAR NATH PANDE:**
DR. V. P. DUTT:
SHRI DINESH GOSWAMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the All India Radio and the Doordarshan had blacklisted a number of persons from taking part in radio/doordarshan programmes on political grounds; and

(b) if so, what steps Government have taken to remove the ban?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI V. P. SATHE): (a) and (b) Yes, Sir. In the guidelines given to Akashvani and Doordarshan in April, 1977, it was stated that "such of the speakers as had come out enthusiastically for

supporting the Emergency and associated programmes should not be engaged". On 7-11-1978, it was clarified to these media that these persons could be booked for programmes of a non-political nature. On 29-5-1979 while laying down fresh guidelines to these media it was clarified that "it was no longer considered necessary to keep out any person or class of persons from any programme, including those of a political nature." As things stand today, there is no question of black-listing any one for any reason whatever be his political views.

Vacancies of Judges in the Gujarat High Court

***17. PROF. RAMLAL PARIKH:**
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there are long standing vacancies of Judges in the Gujarat High Court;

(b) if so, what are the details in this regard and since when these posts have been lying vacant;

(c) what are the reasons for not filling up these vacancies; and

(d) how many additional posts of Judges in the Gujarat High Court are being created and by when are these posts likely to be created?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) There are two vacancies of Judges in the Gujarat High Court. These vacancies arose on 6-12-1978 and 31-7-1979.

(c) Proposals for filling up these vacancies have not been received from the State authorities and the Chief Justice of the Gujarat High Court.

(d) There is no such proposal.